

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.2731
TO BE ANSWERED ON 10.05.2016

Proposals from Maharashtra

2731. SHRI SADASHIV LOKHANDE :

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state :

- (a) whether the Government has received any proposal from the State Government of Maharashtra relating to special grant for rehabilitation of villages from protected areas and interest income of Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details thereof;
- (c) the present status of the said proposal; and
- (d) the time by which the said proposal is likely to be cleared along with the reasons for delay therein?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a)&(b) A proposal was received from the Government of Maharashtra for special grant of Rs.21,748.33 lakhs from the interest income of CAMPA to relocate the villages comprising of 2176 families from 21 protected areas. This is in addition to the proposals for relocation of villages that are included in the Annual Plans of Operation of Maharashtra State CAMPA the expenditure on which, from the year 2014-15 onwards, is debitible to the interest accrued on the CAMPA funds ;
- (c)&(d) As the funds in the State CAMPA accounts can only be withdrawn / utilized with the permission of the Hon'ble Supreme Court of India, an IA has been filed before the Hon'ble Supreme Court of India in Writ Petition (Civil) No.202/1995 : T N Godavarman Thirumalpad Vs Union of India & Ors praying, *inter-alia*, to permit the relese of Rs.5,000 crores @ Rs.1,000 crores annually over the next five years, from the interest generated on the CAMPA funds held in the name of various State/ UT CAMPAs, for relocation of villages from core/ critical tiger/ wildlife habitats.
